

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13024/05/2018-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

...

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 11th August, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Viju Abraham, to be an Additional Judge of the Kerala High Court, for a period of two years with effect from the date he assumes charge of his office.


11/8/2021

(Rajinder Kashyap)
Additional Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

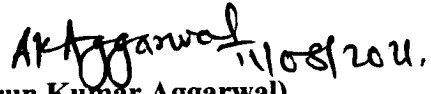
: 2 :

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Dated 11.08.2021

Copy to:-

- 1 Shri Viju Abraham, c/o The Registrar General, Kerala High Court, Kochi.
- 2 The Secretary to Governor of Kerala, Thiruvananthapuram.
- 3 The Secretary to Chief Minister of Kerala, Thiruvananthapuram.
- 4 The Secretary to the Chief Justice, Kerala High Court, Kochi.
- 5 The Chief Secretary, Government of Kerala, Thiruvananthapuram
- 6 The Registrar General, Kerala High Court, Kochi.
- 7 The Accountant General, Kerala, Thiruvananthapuram.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal)
Section Officer (Appointment)